NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: IND/1578/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: VEESONS ENERGY SYSTEMS PVT LTD

UNDER SECTION

: 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1) K. Mosty .

Council for the Patitions

ORDER

Counsel for petitioner present. He submitted that the Board of Directors of the company is likely to pass resolution for settlement of outstanding to the creditors and sought time. He also prayed the Bench to fix the date to hear the matter (IND/1578/(IB)/CB/2017) along with the matters listed as Item 23 (TCP 264/IB/2017) and Item 51 (TCP 292/IB/2017). time is enlarged. All the three matters are posted for hearing. Put up on 16.06.2017 at 02.30 P.M.

(CH. MOHD. SHARIEF TARIQ) (MEMBER (JUDICIAL)

(K. ANANTHA PADMANABHA SWAMY) (MEMBER (JUDICIAL)